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Title: The Minister of State of the Ministry of Commerce and Industry moved the motion for selection of the Members of Tobacco Board (Motion adopted).

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to move:

"That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Tobacco Board, subject to other provisions of the said Act and the rules made thereunder."

HON. SPEAKER: The question is:

"That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Tobacco Board, subject to other provisions of the said Act and the rules made thereunder."

The motion was adopted.

HON. SPEAKER: Now, Item no. 18, Shri D.V. Sadananda Gowda ji.

...(Interruptions)

SHRI K.C. VENUGOPAL (ALAPPUZHA): I have given a notice for the Adjournment Motion....*(Interruptions)*

HON. SPEAKER: What are you talking about? He is introducing the Bill.

...(Interruptions)

12.18 hrs

(At this stage, Shri Deepender Hooda, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

...(Interruptions)

HON. SPEAKER: He is introducing the Bill. What are you talking about? Something different is going on.

...(Interruptions)

12.18 ½ hrs

APPROPRIATION ACTS (REPEAL) BILL, 2015 *